

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 151
05/241-242/PB/2019

IN THE MATTER OF:

Amit Gupta

.... Applicant/petitioner

v.

Skyscraper Buildcon Pvt. Ltd.

.... Respondent

Order under Section 241-242

Order delivered on 21.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

Ms. Karishma Jaiswal, PCS with Mr. Kullish,
Adv.

For the Respondent:

Mr. Chitvan Singhal, Adv. for R1-3

ORDER

Ms. Karishma Jaiswal, Practising Company Secretary states that the parties have arrived at an amicable settlement on 08.09.2019. According to the settlement, the respondent has agreed to take some steps involving the transfer of shares etc. as per the statement made by Ms. Jaiswal.

Be that as it may, the petition is dismissed in terms of the settlement dated 08.09.2019 reached between the parties. The parties are expected to adhere to the terms of the settlement.

The petition stands dismissed as withdrawn.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)